

**IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'C' BENCH,
NEW DELHI**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI VIJAY PAL RAO, JUDICIAL MEMBER**

ITA No. 4058/DEL/2018
[Assessment Year : 2013-14]

GEETA MATHUR,
B-1/8, VASANT VIHAR,
NEW DELHI – 110057
(PAN: AAKPM7380D)
[Appellant]

VS. PR. CIT-11,
NEW DELHI

[Respondent]

Assessee by : Sh. Ranjan Chopra, CA
Revenue by : Ms. Anima Barnwal, Sr. DR.

Date of hearing : 25.08.2021
Date of pronouncement : 25.08.2021

ORDER

PER R.K. PANDA, AM:

This appeal by the assessee for the assessment year 2013-14 is directed against the Order of Learned Principal Commissioner of Income Tax-11, New Delhi .

2. The assessee's A.R. vide letter dated NIL has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee's A.R. for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 25.08.2021.

Sd/-

[VIJAY PAL RAO]
JUDICIAL MEMBER

Sd/-

[R.K. PANDA]
ACCOUNTANT MEMBER

Dt. 25.08.2021

SRB

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi